

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

(IB) 305 (ND)/2017

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
15.01.2018**

**NAME OF THE COMPANY: M/s Sanjay Bhatia, Ex-Director NAMS Resorts  
Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 252**

| <b>S.NO.</b> | <b>NAME</b> | <b>DESIGNATION</b> | <b>REPRESENTATION</b> | <b>SIGNATURE</b> |
|--------------|-------------|--------------------|-----------------------|------------------|
|--------------|-------------|--------------------|-----------------------|------------------|

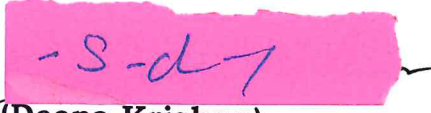
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|----------|--|--|--|--|
| Present: | Mr. Rakesh Kumar, Ms. Preeti Kashyap, Ms. Chetna Bisht and<br>Mr. Hetish Ram Singh, Advocates for the Petitioner |  |  |  |
|          | Ms. Lakshmi Gurung, Standing Counsel for the Income Tax<br>Department with Ms. Easha Kadian                      |  |  |  |
|          | Mr. Manish Raj, CP for ROC, Delhi  |  |  |  |


**ORDER**

Report of the ROC as well as Income Tax Department is on record. It is, however, brought to the notice of this Bench that there has been no filing of any returns with the ROC or Income Tax Department since incorporation of the company. Statements of the Bank Account also do not reflect what income was generated from the company.

Ld. Counsel for the Petitioner prays for some time to place necessary documents on record to substantiate his case.

To come up on 22<sup>nd</sup> January, 2018.

  
**(Deepa Krishan)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**